

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
5	17.8.94	<p>Petitioner's counsel Shri J. Sengupta agrees with the respondent's counsel Shri Ashok Mishra that the relief claimed in the petition has been granted to the petitioner by cancelling his transfer to Baliapal and that the application is not pressed. The same is dismissed as not pressed.</p> <p><i>[Signature]</i> VICE-CHAIRMAN <i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>Notice has been sent to all Respondents by P.O. 16-8-94. Mr. Ashok Mishra, C.S.C. has entered his appearance for respondent side.</p> <p>Counter not filed Adr. to 17-8-94 for adjournment & hearing.</p> <p>Recd. 16/8/94</p> <p>Bench 31.8.94</p> <p>A copy of Order of 17-8-94 may be given to both the counsels.</p> <p>Recd. 31/8/94</p> <p>31.8.94 S.O (3)</p> <p>Received copy of Order D.L - 17-8-94 on behalf of petitioner Shri Ashok Ranjan 31/8/94</p>